

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 4302
TO BE ANSWERED ON 13.12.2019

Environmental Laws for Industries

4302. SHRIMATI RANJEETA KOLI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether industries are not being set up in the country due to the stringent laws relating to environment and forests for setting up of industries;
- (b) if so, the details thereof; and
- (c) the corrective measures taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

(a) & (b) No, Sir.

(c) The Government has taken several steps for expeditious grant of clearances, which, *inter alia*, include:-

- launching of Single-Window Integrated Environmental Management System named PARIVESH (Pro-Active and Responsive facilitation by Interactive, Virtuous and Environmental Single-window Hub) for complete online, expeditious and transparent system for environment, forest, wildlife and CRZ clearances in the country;
- adoption of standard Terms of Reference;
- flexibility in collection of baseline data;
- formulation of standard environmental clearance conditions;
- delegation of more number of projects or activities to state level authorities and regional authorities;
- alert through SMS to the project proponents;
- re-engineering / modification several business processes for ease of citizens and project proponents;
- special dispensation for the projects of national importance and for projects related to defence and country's security;
- notification of procedure to appraise / approve projects which started / expanded without prior EC, as a onetime measure; etc.
